

HIGH COURT OF CHHATTISGARH, BILASPUR

Endorsement

No. 1358/Confdl./2019
I-8-6/2001 (Part-IV)

Bilaspur, dated 27/11/2019

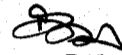
Copy of a Notification No. 12084/3272/XXI-C.G./2019 dated 23.11.2019 of the Additional Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Mantralaya, Mahanadi Bhawan, Atal Nagar, Nava Raipur forwarded to:-

- (1) Deputy Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (2) Private Secretary to Hon'ble Shri Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (3) Private Secretary to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (4) Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (5) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (6) Private Secretary to Hon'ble Shri Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (7) Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (8) Private Secretary to Hon'ble Shri Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (9) Private Secretary to Hon'ble Shri Justice Sharad Kumar Gupta, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (10) Private Secretary to Hon'ble Shri Justice Ram Prasanna Sharma, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (11) Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (12) Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (13) Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (14) Private Secretary to Hon'ble Mrs. Justice Vimla Singh Kapoor, High Court of Chhattisgarh, Bilaspur for information of her Lordship.
- (15) Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Lordship.
- (16) Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur for information.
- (17) Registrar (Vigilance/I & E/S. & A. Cell/Judicial), High Court of Chhattisgarh, Bilaspur for information.
- (18) Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- (19) The District & Sessions Judge/ Chairman, District Legal Services Authority, Balod,/Baldoa-Bazar/Balarampur at Ramanujganj /Bastar at Jagdalpur/Bemetara/Bilaspur/ Dakshin Bastar at Dantewara/ Dhamatari/Durg/Janjgir-Champa/Jashpur at Jashpurnagar/ Kabirdham at Kawardha/ Kondagaon/ Korba/ Koriya (Baikunthpur)/ Mahasamund / Mungeli/ Raigarh/ Raipur/ Rajnandgaon/Surajpur/Surguja at Ambikapur / Uttar Bastar (Kanker) for information.

Contd...2/-

(2)

- (20) Joint Registrar (S.&A./C.S.J.A.), High Court of Chhattisgarh, Bilaspur for information.
- (21) Additional Registrar (Admn./D.E./ Judicial/ O/o R.G./M./ Criminal/Civil & Copying/Central Filing), High Court of Chhattisgarh, Bilaspur for information.
- (22) Officer-on-Special Duty-cum-Central Project Co-ordinator, E-Courts Mission mode Project, High Court of Chhattisgarh, Bilaspur for information.
- (23) Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur for information.
- (24) Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
- (25) Account Officer, High Court of Chhattisgarh, Bilaspur for information.
- (26) Deputy Registrar (Confdl./ Works/ Dispatch/Mediation/ Vigilance and I. & E./Pay Bill), High Court of Chhattisgarh, Bilaspur for information.
- (27) Assistant Registrar/Section Officer/In-charge, Accounts/ Budget/Checker/Complaint/District Establishment/ I.&E./ Juvenile Justice Cell/Pension/Protocol/Record Room (Admn.)/O/o R.G./S. & A./Vigilance/Works Sections, Bilaspur for information and necessary action.
- (28) In-charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload this notification in the official web-site of this High Court.


27.11.19

(NEELAM CHAND SANKHLA)
REGISTRAR GENERAL

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Government of Chhattisgarh
Law & Legislative Affairs Department, Mantralaya
Mahanadi Bhawan, Nava Raipur, Atal Nagar, 492002

Raipur dated /11/2019

12084

NOTIFICATION

23 NOV 2019

No. /3272/XXI-B/C.G./2019 In exercise of the powers conferred by Section 28 of the Legal Services Authorities Act, 1987 (No. 39 of 1987), the State Government, in consultation with the Chief Justice of the Hon'ble High Court of Chhattisgarh, hereby, makes the following further amendment in the Chhattisgarh State Legal Services Authority Rules, 2002, namely:-

Registrar (SFA Cell) / member LSA
D.R. Confell.

AMENDMENT

27.11.2019 In Schedule of the said rules,-

In Schedule-C, for entry in column (2) of serial number 1, the following shall be substituted, namely:-

"Secretary, who shall be a Judicial Officer as defined in sub-section (3) of Section 9 of the Legal Services Authorities Act, 1987 (No. 39 of 1987), appointed by the State Authority."

अधिसूचना

कमांक 12084 /3272/21-ब/छ.ग./2019 विधिक सेवा प्राधिकरण अधिनियम, 1987 (1987 का सं.39) की धारा 28 द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुये, माननीय छत्तीसगढ़ उच्च न्यायालय के मुख्य न्यायमूर्ति के परामर्श से, राज्य सरकार, एतद्वारा, छत्तीसगढ़ राज्य विधिक सेवा प्राधिकरण नियम, 2002 में निम्नलिखित और संशोधन करती है, अर्थात्:-

संशोधन

उक्त नियमों की अनुसूची में,-


अनुसूची-ग में, सरल कमांक 1 के कॉलम (2) में, प्रविष्टियों के स्थान पर, निम्नलिखित प्रतिस्थापित किया जाये, अर्थात्:-

P.S to
Hon'ble Justice
Mishra for
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“राज्य प्राधिकरण द्वारा नियुक्त सचिव, जो विधिक सेवा प्राधिकरण अधिनियम, 1987 (1987 का सं.39) की धारा 9 की उप-धारा (3) में यथा परिभाषित न्यायिक अधिकारी होगा।”

छत्तीसगढ़ के राज्यपाल के नाम से
तथा आदेशानुसार,

 23.11.19


०१८ (मनीष कुमार ठाकुर)
अतिरिक्त सचिव

छ0ग0 शासन, विधि और विधायी कार्य विभाग

पृ. क्र० 12085 /3272/21-ब/छ.ग./2019 रायपुर, दिनांक 23.11.19
प्रतिलिपि:-

1. रजिस्ट्रार जनरल, छत्तीसगढ़ उच्च न्यायालय, बोदरी बिलासपुर, की ओर उनके ज्ञापन क्रमांक 1149/Confdl./2019 दिनांक 01.10.2019 के संदर्भ में,
2. सदस्य सचिव, राज्य विधिक सेवा प्राधिकरण, बिलासपुर
3. माननीय विधि मंत्री जी के निज सचिव की ओर मान. विधि मंत्री जी के अवलोकनार्थ,
4. स्टॉफ आफिसर, प्रमुख सचिव, विधि की ओर प्रमुख सचिव, विधि महोदय, के अवलोकनार्थ
5. उप संचालक, क्षेत्रीय शासकीय मुद्रणालय, एमिनिटीज ब्लॉक, इन्द्रावती भवन के पीछे, नवा रायपुर, अटल नगर रायपुर की ओर प्रेषित कर अनुरोध है कि कृपया उक्त संशोधन अधिसूचना का प्रकाशन छ0ग0 राजपत्र (असाधारण) के आगामी अंक में अनिवार्य रूप से कराया जाकर मुद्रित राजपत्र की 50 प्रतियां इस विभाग को शीघ्र भेजने का कष्ट करें।

की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित ।

 23.11.19

०१८ (मनीष कुमार ठाकुर)
अतिरिक्त सचिव
छ0ग0 शासन, विधि और विधायी कार्य विभाग